

12.05 hrs.

**PAPERS LAID ON THE TABLE
ANNUAL REPORT OF IIT, KHARAGPUR**

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): I beg to lay on the Table a copy of the Annual Report (Abridged) of the Indian Institute of Technology, Kharagpur, for the year 1966-67. [Placed in Library, See No. LT-762/68].

SHRI S. M. BANERJEE (Kanpur): On a point of order, under rule 340.

"At any time after a motion has been made, a member may move that the debate on the motion be adjourned".

The Demands for grants of a particular Ministry, known as the External Affairs Ministry, are before the House. I am moving for the adjournment of that debate.

MR. SPEAKER: He did not give notice; nothing happened; we have not yet come to the Demands. There are some other items to be disposed of. Under what rule is he raising it?

SHRI S. M. BANERJEE: Rule 340. You can rule me out under 341. But I have got a right to move for adjournment under 340. You can rule me out after hearing me.

MR. SPEAKER: Why should I rule him out? There are some papers to be laid on the Table.

SHRI S. M. BANERJEE: Laying papers is not a motion.

MR. SPEAKER: Kindly read the rule again:

"At any time after a motion has been made, a member may move that the debate on the motion be adjourned".

We have not yet reached the debate stage.

SHRI S. M. BANERJEE: The motion is already before the House that the Demands be discussed.

MR. SPEAKER: We have not yet reached that state. There are a few more papers to be laid.

**PUBLIC NOTICE RE. IMPORT POLICY FOR
NEWSPRINT**

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI M. A. T. NANDINI SATPATHY): On behalf of Shri K. K. Shah, I lay on the Table a copy of the Public notice dated 5th April 1968 regarding Import Policy for Newsprint for the year 1968-69, in respect of newspapers and periodicals. [Placed in Library, See No. LT-763/68].

I would like to make a little clarification. In place of 4th April 1968, as printed in the order paper, the date is 5th April, 1968, and the notice will be published only after it has been laid on the Table.

**NOTE ON PERFORMANCE OF HINDUSTAN
STEEL**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a Note on the Performance of Hindustan Steel Limited in pursuance of an assurance given on the 5th March, 1968 during supplementaries on Starred Question No. 424 regarding working of Steel Plants at Rourkela, Bhilai and Durgapur. [Placed in Library, See No. LT-764/68].

**INDIAN FOREST SERVICE AMENDMENT
REGULATIONS, PRESIDENTS ACTS UNDER
WEST BENGAL STATE LEGISLATURE
(DELEGATION OF POWERS) ACT AND
ARMS (SECOND AMENDMENT) RULES**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN